

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

COURT HALL NO: II

Hearing Through: VC and Physical (Hybrid) Mode

**CORAM: SHRI. RAJEEV BHARDWAJ – HON’BLE MEMBER (J)
CORAM: SHRI. SANJAY PURI - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 25.02.2025 at 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA(IBC)/423/2025 in CP(IB) No. 440/95/HDB/2020
NAME OF THE COMPANY	KSK Mahanadhi Power Company Ltd
NAME OF THE PETITIONER(S)	Aditya Birla ARC
NAME OF THE RESPONDENT(S)	K.A. Sastry
UNDER SECTION	95 of IBC

ORDER

IA(IBC)/423/2025

Present: Mr. Krishna Grandhi, Ld. Senior Counsel for the Resolution Professional.
Mr. KMK Prasad, Resolution Professional.
Mr. V. Aneesh, Ld. Counsel for the Financial Creditor.

Repayment plan approved by the CoC on 22.02.2025. However, the approval of the repayment plan will not affect criminal proceedings pending before criminal courts (including complaints pending under Section 138 Negotiable Instruments Act). Therefore, the repayment plan is approved and accordingly this application is disposed of.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)